

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
WESTERN ZONE BENCH, PUNE**

*(Under Section 18 (1) read with Section 14, 15 & 17*

*Of The National Green Tribunal Act 2010)*

**ORIGINAL APPLICATION NO. 222 Of 2023**

**Mrs. Mangal w/o Vishnu Bodkhe**

**And 4 others**

**...Applicants**

**V/s**

**M/s. Matrix Life Science Pvt Ltd**

**And 2 Others**

**...Respondents**

**Objections on the Affidavit of Respondent No. 2 dated 16/06/2025 and  
Ground Water Assessment Report dated 23/04/2025.**

The Applicant submits as under:-

1. The Hon'ble Tribunal vide its order dated 22/04/2024 had constituted a Joint Committee. The Hon'ble Tribunal in the same order reiterated Para 31 of the reply Affidavit dated 19/04/2024 filed by MPCB where a work order was issued to IIT Powai, Mumbai for conducting Assessment Of Groundwater Contamination And Mitigation Plan.
2. The Hon'ble Tribunal reiterated that the said institution shall assess groundwater contamination the as well as its source in the MTDC and also suggest remediation methods.

3. Accordingly, a '**three months**' time period was granted to file its final report.
4. On 08/08/2024, a further '**four weeks**' time was given to file a Joint Committee Report as last opportunity vide the said order.
5. The IIT Powai showed its inability to conduct the exercise on 03/05/2024 via email and after a substantial delay of **two months** on 01/07/2024 work was allotted to VNIT Nagpur. At this stage itself the Applicants had raised their objection in respect of the delay committed at the end of MPCB which was recorded by the Hon'ble Tribunal in its order dated 08/08/2024.
6. As per the directions of the Hon'ble Tribunal vide its order 22/04/2024 the samples related to soil and water were to be collected prior to the onset of monsoon i.e. in the month of May. But the samples were not collected within the stipulated time frame until 06/01/2025. As per the Affidavit filed by the Respondent No.2 MPCB, thereby causing delay of **seven months**.
7. In the said Affidavit the MPCB submitted that '**10 weeks**' time be granted to submit a comprehensive report which is not filed on the record of this Hon'ble Tribunal till today.
8. The Respondent no.2 MPCB filed an Affidavit dated 02/04/2025 stating that the VNIT Nagpur will be submitting its report on 11/04/2025 and thereafter '**3 weeks**' time was granted to the Respondent No 2 by the Hon'ble Tribunal vide its order dated 03/04/2025.
9. On 16/06/2025 the Respondent No 2 has again filed an Affidavit stating that the VNIT Nagpur submitted its assessment on groundwater contamination and mitigation plan dated 23/04/2025.

10. It is pertinent to note that after a delay of **2 months** i.e. on 06/06/2025 the Respondent no.2 has forwarded the said email to the joint committee.
11. The Applicants strictly condemn the negligent and anti-environment attitude of the MPCB thereby causing intentional delay in the proceedings of the Hon'ble Tribunal by not complying with its directions which reflect through the order from time to time.
12. The Applicants strongly state that the Hon'ble Tribunals order dated 22/04/2024 which specifically directed that the source of groundwater contamination in MIDC was to be identified.
13. It is stated that the said report filed by the VNIT Nagpur is silent about the source of the groundwater contamination and has further recommended in depth audit to be conducted to identify the source of pollution from the industries which is directly in violation of the directions given by the Hon'ble Tribunal.
14. On 05/09/2024 the Applicants had filed a detailed application stating non-compliance of the Hon'ble Tribunals order and delay being caused by the MPCB praying a heavy fine to be imposed on the nodal agency.
15. The Hon'ble National Green Tribunal stands as a specialized and dedicated forum for the effective and timely resolution of environmental disputes. Empowered with expertise and guided by principles of natural justice, the Tribunal ensures swift adjudication while addressing complex, multi-disciplinary issues. As affirmed by the Hon'ble Supreme Court in *Municipal Corporation of Bombay v. Ankita Sinha*, the NGT holds suo

moto powers, reflecting the legislature's intent to confer wide jurisdiction and empower the Tribunal to act proactively in the interest of environmental protection compensatory functions—even in the absence of a formal dispute. Its inquisitorial approach and commitment to restoring ecological balance highlight its pivotal role in upholding the constitutional right to a clean and healthy environment. With deep respect, one looks to the NGT as a torchbearer of environmental justice and a key pillar in the country's sustainable future.

16. On the background of the above-mentioned facts, circumstances and chronology of the events the Applicants wishes to draw the attention of the Hon'ble Tribunal towards the delay and non-compliance of its orders by the Respondent No. 2 MPCB. It is prayed that, the delay caused by the MPCB shall be considered while assessing the compensation to be awarded to the Applicants.

Date-01/07/2025

Place-Pune

A handwritten signature in blue ink, appearing to read 'S. A. Sarode', with a horizontal line drawn through the middle of the signature.

Advocates for the Applicants

**Asim Sarode and Associates LLP**